

Consumer Movement

3506. SHRI SANAT KUMAR MANDAL :
SHRI GOPI NATH GAJAPATHI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether his Ministry have asked the States and Union Territories to create a separate department for consumer affairs to give further fillip to the consumer movement in the country;

(b) if so, the reaction of the various States and Union Territories to the proposal for creation of such a separate department; and

(c) the action being taken to monitor the expeditious disposal of cases by the Consumer Courts and the financial assistance offered to non-Governmental Organisations under the Consumer Welfare Fund?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) Yes, Sir.

(b) The subject "Consumer Protection" is being dealt with in the Food & Civil Supplies Departments in the States/UTs. Decision to consider the suggestion for a separate Department of Consumer Affairs lies with the State Governments.

(c) National Commission monitors the position of disposal of cases through periodical reviews of pending cases. The Central Government has also approved one time financial assistance scheme for strengthening the infrastructure of the consumer courts set up under the Consumer Protection Act, 1986. The release of funds to the States/UTs has been linked to disposal of cases.

For monitoring the financial assistance to non-governmental organisations under the Consumer Welfare Fund, a separate unit has been created in the Ministry.

Developmental Projects

3507. SHRI SYED SHAHABUDDIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of developmental projects submitted for forestry and environmental clearance during the last one year till date, State-wise;

(b) the names of projects cleared out of them, State-wise; and

(c) the names of rejected projects along with the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Expert Committee on Pesticides

3508. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of AGRICULTURE be pleased to state :

(a) the name of Pesticides on which expert Committee have been appointed by the Government to study their toxicity or other aspects;

(b) whether the Government routinely appoints expert Committees to study each and every Pesticides; and

(c) if not, the norms for appointing expert Committees to look into the usefulness or dangers of any Pesticide?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The Government has appointed a High Level Expert Committee in August, 1995 to review 15 pesticides which are wholly or partially banned in other countries with a view to consider banning or otherwise. A Statement is attached.

(b) No, Sir.

(c) Expert Committees were appointed in 1984 and 1989 to review the continued use or otherwise of those pesticides which are either banned or restricted for use in some other countries.

STATEMENT

List of pesticides which are under review by high level expert committee for their banning or otherwise.

1. Alachle:
2. Banomyl
3. Diuron
4. Fenarimol
5. Methomyl
6. Oxyfluorfen
7. Phosphamidon
8. Thiometon
9. Triazophos
10. Tridemorph
11. Monocrotophos
12. Ziram
13. Zineb
14. Nicotine Sulphate
15. Phenyl Mercury acetate